

**IN THE COURT OF SH. PULASTYA PRAMACHALA,  
SPECIAL JUDGE CBI - 13, (PC ACT)  
ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI v. Surendra Singh & Ors.**

**RC-DAI-2021-A-0020-CBI-ACB-New Delhi**

**U/s. 120-B IPC r/w. Section 7 of Prevention of Corruption Act  
1988 (As amended in 2018).**

28.06.2021 (At 02.05 PM)

**Present :** Sh. Neelmani, ld. PP for CBI along with IO/Insp.  
Balbeer Singh.

**Sh. Harsh Kumar Sharma and Sh. Lakshya  
Parashar**, ld. counsels for accused Sh. Surendra  
Singh (A1).

Sh. Daljeet Singh (reader) and Sh. Tarun Aggarwal  
(ahalmad) of this court, are present through video  
conference.

**(Through Cisco Webex Meeting App)**

Scanned copy of present application alongwith  
certain documents filed on behalf of applicant/accused Sh.  
Surendra Singh (A1) have been received by way of assignment,  
from filing section. Vide this application, applicant seeks  
preservation of the electronic records, mentioned in paragraph  
no. 6 to 8 of the aforesaid application, through competent  
authority, including National Informatics Centre or any other  
authority/agency, so as to use the same either during investigation  
or during trial (if any).

Hearing of this application is being hosted by Sh.  
Daljeet Singh, reader of this court on the designated video  
conference link of this court. It is certified that audio and video  
quality of the hearing remained satisfactory to conclude the  
hearing.

Scanned copy of present application alongwith documents annexed with it forwarded/supplied to the IO. Put up on 05.07.2021 at 10.00 a.m. for reply and arguments on the aforesaid application.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

(Pulastya Pramachala)  
Special Judge (CBI-13), PC Act,  
RADC, New Delhi/28.06.2021